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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ BAIL APPLN. 1081/2022

NIKITA CHANDEL Petitioner

Through: Appearance not given.

versus

STATE OF NCT OF DELHI Respondent

Through: Mr. Amit Chadha, APP for the State
with SI Sandeep Mathur, ASI Jamil
Khan, PS Inder Puri.
Complainant in person.

+ BAIL APPLN. 1089/2022

TUSHAR SHARMA Petitioner

Through: Appearance not given.

versus

STATE OF NCT OF DELHI Respondent

Through: Mr. Amit Chadha, APP for the State
with SI Sandeep Mathur, ASI Jamil
Khan, PS Inder Puri.
Complainant in person.

+ BAIL APPLN. 1092/2022

SUNIL KUMAR Petitioner

Through: Appearance not given.

Versus

STATE OF NCT OF DELHI Respondent

Through: Mr. Amit Chadha, APP for the State
with SI Sandeep Mathur, ASI Jamil
Khan, PS Inder Puri.

+ BAIL APPLN. 1093/2022
ANIRUDH SHARMA Petitioner
Through: Complainant in person.

versus

STATE OF NCT OF DELHI Respondent
Through: Mr. Amit Chadha, APP for the State
with SI Sandeep Mathur, ASI Jamil
Khan, PS Inder Puri.
Complainant in person.

+ BAIL APPLN. 1094/2022
SUNEER GROVER Petitioner
Through: Appearance not given.

versus

STATE OF NCT OF DELHI Respondent
Through: Mr. Amit Chadha, APP for the State
with SI Sandeep Mathur, ASI Jamil
Khan, PS Inder Puri.
Complainant in person.

+ BAIL APPLN. 1096/2022
ADHIRAJ SINGH CHANDEL Petitioner
Through: Appearance not given.

versus

STATE OF NCT OF DELHI Respondent
Through: Mr. Amit Chadha, APP for the State
with SI Sandeep Mathur, ASI Jamil
Khan, PS Inder Puri.

Complainant in person.

+ BAIL APPLN. 1098/2022

PRAGYA SHARMA

..... Petitioner

Through: Appearance not given.

versus

STATE OF NCT OF DELHI

..... Respondent

Through: Mr. Amit Chadha, APP for the State
with SI Sandeep Mathur, ASI Jamil
Khan, PS Inder Puri.
Complainant in person.

CORAM:

HON'BLE MR. JUSTICE TALWANT SINGH

ORDER

07.04.2022

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1. At the outset, learned counsel for the applicants has submitted that they have directly approached this Court for anticipatory bail because they anticipate that since the complainant is an advocate, a fair hearing before the District Court is not possible because the applicants/their counsels may be heckled during arguments.
2. The complainant, who is present in court, has assured that no such thing will happen.
3. In any case, learned Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi is requested to ensure that no such incident happen as and when the applicants approach the District Court for anticipatory bail. Every lawyer, who appears for his client, has a right of fair hearing, irrespective of who the complainant is.

4. A copy of this order be sent to learned Principal District and Sessions Judge, New Delhi District, Patiala House Courts.
5. At the request of the learned counsel for the applicants, let they be allowed to withdraw the bail applications with liberty to approach the district court for filing fresh applications for anticipatory bail.
6. A copy of this order be given *dasti*.

TALWANT SINGH, J

APRIL 7, 2022

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BAIL APPLN. 1081/2022 & conn.

Click here to check corrigendum, if any

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